

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/MP/2026 along with IA No. 77/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking relaxation in the time period stipulated under Regulation 8.2(c) of the said Regulations for submission of the Connectivity Bank Guarantees against Intimation of In-Principle Grant of Connectivity (Intimation No. CTU/S/5/Conn/INT-1A2200001607 dated 27.03.2026), condonation of the delay of two (2) days in submission of such Bank Guarantees, and a direction to Central Transmission Utility of India Limited to take the said Bank Guarantees on record and issue the Final Grant of Connectivity for 100 MW (with 50 MW BESS) at NP Kunta Pooling Station, Andhra Pradesh.

Petitioner : Pace Digitek Limited (PDL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Chaitanyashil Priyadarshi, Advocate, PDL
Ms. Alvia Ahmed, Advocate, PDL
Ms. Priya, Advocate, PDL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Accordingly, the matter was adjourned. The interim protection in terms of the Hon'ble Delhi High Court's order dated 22.5.2026 in WP (C) No. 7344/2026 will continue till the next date of hearing.

2. The Petition, along with IA, will be listed for the hearing on **29.6.2026 at 2.30 P.M.**

By order of the Commission

SD/-

(T.D. Pant)

Joint Chief (Law)